

SUPREME COURT OF INDIA

State of Maharashtra through CBI

Vs.

Amarnath Sukhadeo Chaudhary

(U.C.Banerjee and K.G.Balakrishnan JJ.)

09.11.2000

ORDER

The Text below is only a summarized version of the order pronounced

Special Judge passed Order of detention after dealing with issues appropriately. High Court reversed the Order of detention. Judgment of High Court cannot be faulted and High Court judgment ought not to be interfered with this Court under exercise of jurisdiction under Article 136.